

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S) No.4542 of 2010

Shankar Saha Petitioner
Versus
The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :None
For the Res. State : Ms. Shivani Kapoor, A.C. to
S.C.II

Through:- Video Conferencing

07/07.09.2021 Order dated 25.08.2021 reads as follows:-

None appears for the petitioner even on repeated calls, however Ms. Shivani Kapoor learned counsel for the respondent-State is present.

With a view to give last opportunity, put up this case on 07.09.2021.

In the meantime, learned counsel for the respondent-State shall file counter affidavit.

2. In spite of the aforesaid order none appears for the petitioner.

3. Ms. Shivani Kapoor, learned counsel for the respondent-State referring to the counter affidavit submits that pursuant to the implementation of the Right to Education Act, 2009 (RTE, Act) the minimum qualification for the appointment of Para Teacher is that the candidate must have passed the Teachers Eligibility Test as per the qualification stipulated by National Teacher Education

Council. She further submits that the petitioner is not stated anywhere that he is having the eligibility criteria.

4. Be that as it may. Since the petitioner is not taking interest in this case, the instant writ application is hereby dismissed for non-prosecution.

(Deepak Roshan, J.)

Fahim/-